# GOVERNMENT OF INDIA DEPARTMENT OF SPACE

#### **LOK SABHA**

# UNSTARRED QUESTION NO. 1786 TO BE ANSWERED ON WEDNESDAY, 10 DECEMBER, 2025

### TECHNOLOGY TRANSFERRED AGREEMENT

#### 1786. SHRI RAJA RAM SINGH:

# Will the PRIME MINISTER be pleased to state:

- (a) whether the Government is aware that Department of Space through NSIL and IN-SPACe has signed technology transfer agreements with over 75 Non-Government entitles (NGEs) and authorised fifty six (56) private firms under the Indian Space Policy, 2023;
- (b) whether IN-SPACe has refused to disclose the names of private companies to which ISRO technologies have been transferred, citing Non-Disclosure Agreements (NDA) and if so, the details thereof;
- (c) whether the Government considers it acceptable to hide the identity of private beneficiaries of publicly funded research, especially when public money has been used to develop such space technologies and if so, the details thereof;
- (d) whether this practice violates the principles of suo-motu disclosure under Section 4 of the RTI Act and undermines the citizen's right to information and if so, the details thereof;
- (e) whether any independent oversight or audit mechanism exists to assess the fairness and transparency of such transfers

- especially where NDAs are invoked to block public scrutiny and if so, the details thereof; and
- (f) whether the Government will now direct IN-SPACe and NSIL to publish the list of private entities along with terms and payments made, in the public interest as required under law?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH):

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# (a) & (b)

As on date, M/s. NewSpace India Limited (NSIL) has signed 70 Technology Transfer Agreements to transfer technologies developed at ISRO to Industry. Technology transfer by ISRO to Non-Governmental Entities (NGEs)/ Private industries are undertaken through Technology Transfer Agreements (TTAs) and Non-Disclosure Agreements (NDAs). These agreements contain explicit confidentiality clauses protect to commercially sensitive information. However, NSIL has furnished the names and details of the Indian Industries to which technologies developed by ISRO have been transferred, pursuant to requests under the RTI Act. Certain information is also publicly accessible on the official websites of ISRO/ DoS viz., U R Rao Satellite Centre, Indian National Space Promotion and Authorisation Centre (IN-SPACe) and NSIL, while some details are disseminated through media publications also. It is to mention that IN-SPACe is the facilitator whereas NSIL is the actual licensor.

- (c) NSIL is committed to transparency and adherence to the principles of Suo-moto disclosure under RTI Act, 2005. In accordance with the provisions of Section 4 of the Act, information relating to technology transfer to Non-Governmental Entities (NGEs) and private sector entities including guidelines, technologies available for transfer etc., are available on the website of NSIL.
- (d) NSIL had independent oversight mechanism to ensure fairness and transparency in technology transfers, including those governed by NDAs. All technology transfer requests are reviewed by a Technology Transfer Committee. These measures ensure that all technology transfers are conducted in a transparent, fair and accountable manner.

# (e) & (f)

NSIL, as a public authority under the Right to Information Act, 2005 is committed to transparency and disclosure of information as mandated by law. The necessary details pertaining to Technology Transfer is being periodically updated in website. However, certain information requested, namely terms and payments, copies of agreements, is considered commercially sensitive and/ or strategic. Accordingly, this information is exempt from disclosure under Section 8(1)(d) of the RTI Act, 2005.

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